

Claims list as on 28 August 2026 — Carbyne Spartek Private Limited (Under CIRP)

Annexure – 4
Name of the corporate debtor: Carbyne Spartek Private Limited | Date of commencement of CIRP: 13 January 2026 (order received and charge assumed 29 January 2026)
List of creditors as on 28 August 2026
List of unsecured financial creditors (other than financial creditors belonging to any class of creditors)

Sl No	Details of claimant	Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks
		Date of receipt	Amount claimed	Claim amount admitted	Nature of claim	Amount covered by guarantee	Whether related party?	% of voting in CoC					
1	R. K. Purushothaman 23A, Ricemilli Street, Abatharanapuram, Vadalur, Kurinjipadi, Cuddalore, Tamil Nadu – 607303 rkpcashew3@gmail.com ; yajura.rv@outlook.com	12-02-2026	3,90,47,463	3,90,47,463	Financial debt — as guarantor	-	No	100	-	-	0	0	Claim under Corporate Guarantee dated 09.09.2020 given by the Corporate Debtor for the borrowing of De Grande Sports Private Limited. Principal Rs. 2,95,00,000 with interest at 8% p.a. to the insolvency commencement date. Admitted in full.
Total			3,90,47,463	3,90,47,463							0	0	

Annexure – 7
Name of the corporate debtor: Carbyne Spartek Private Limited | Date of commencement of CIRP: 13 January 2026 (order received and charge assumed 29 January 2026)
List of creditors as on 28 August 2026
List of Operational creditors (Government dues)

Sl No	Details of claimant	Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks
		Date of receipt	Amount claimed	Claim amount admitted	Nature of claim	Amount covered by guarantee	Whether related party?	% of voting in CoC					
	Nil — no claim has been received from any Government authority.	-	-	-	-	-	-	-	-	-	-	-	EPFO Chennai (South) ref TNMAS2126800 has intimated that dues under ss. 7A, 14B and 7Q are under finalisation and a claim will follow; none filed to date. ESIC, Income Tax, TN Commercial Taxes and Greater Chennai Corporation were intimated on 02.02.2026 and have not responded.
Total			0	0							0	0	

Annexure – 8
Name of the corporate debtor: Carbyne Spartek Private Limited | Date of commencement of CIRP: 13 January 2026 (order received and charge assumed 29 January 2026)
List of creditors as on 28 August 2026
List of Operational creditors (other than Workmen and Employees and Government dues)

Sl No	Details of claimant	Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks
		Date of receipt	Amount claimed	Claim amount admitted	Nature of claim	Amount covered by guarantee	Whether related party?	% of voting in CoC					
	Nil — no claim has been received from any operational creditor.	-	-	-	-	-	-	-	-	-	-	-	The suspended management confirmed on 04.02.2026 that the Corporate Debtor has no employees and no operations.
Total			0	0							0	0	
Grand total			3,90,47,463	3,90,47,463							0	0	

Note: The last date for submission of claims per the Public Announcement in Form A published on 31.01.2026 was 12.02.2026.